

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**Appeal No. 160/2017**

**IN THE MATTER OF:**

**Raj K Merchantile Corp. Limited  
Vs  
Registrar of Comapanies**

.... **APPLICANT / PETITIONER**  
.... **RESPONDENT**

**SECTION:**

**Under Section 252 (1) & 252(3)**

**Order delivered on 21.12.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the APPELANT**

:- Mr. Arjan Seth, Advocate  
Mr. Prassan Sinha, PCS

**For the ROC, Delhi**

:- Mr. Manish Raj, Company Prosecutor

**For the IT Department**

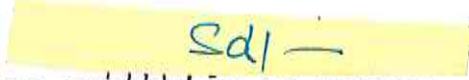
:- Ms. Lakshmi Gurung, Standing Counsel  
Ms. Easha Kadian, Standing Counsel

**ORDER**

Learned Counsel for the respondent as well as Income-Tax Department request for further three weeks' time to file reply. Let the reply be filed within three weeks with a copy in advance to the counsel for the petitioner, practising Company Secretary.

Rejoinder, if any, be filed within two weeks thereafter.

List for argument on 5<sup>th</sup> February, 2018

  
**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**

  
**DEEPA KRISHAN  
MEMBER (TECHNICAL)**